

regarding the amount that ought to be set apart for Malabar having regard to its needs and having regard to the original amount also. Is it so?

Shri A. K. Gopalan: Yes.

Shri S. N. Mishra: Probably the point is that even in the original Plan Malabar did not get a fair deal. But that plan was finalised earlier and if there is something to be considered in respect of Malabar, again, that would certainly receive consideration at the hands of the Planning Commission.

Shri Punnoose: From the statement it appears that in the Central sector Kerala gets one DDT plant, and Rs. 79 lakhs have been allotted for the same. May I know why there is only one DDT plant from the Central Sector for Kerala when it has tremendous problems, and may I also know the employment potential of this plant?

Shri S. N. Mishra: I cannot give the labour potential of this DDT plant just now. That lies in the jurisdiction of the Production Ministry. But so far as the inadequacy of provision for other industries is concerned, I have only to say the same thing which I said earlier about financial limitations.

Shri V. P. Nayar: The hon. Minister said that there are many inadequacies. I want to know whether in view of the fact that Kerala State supports the least number of workers on the mining industry, why it has not been possible for the Government of India if the State Plan did not provide for its development, to provide for the utilisation of these development sources in other.....

Mr. Speaker: He said it is a question of money. Already he has said so.

Vegetables Oils

*681. **Shri Dabhi:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 766 on the 19th March, 1956 and state the result of the appeal filed against the judgment of the judicial magistrate Ahmedabad declaring the Vegetable Oil Product Controller's Orders issued under section 3 of the Essential Supply (Temporary Powers) Act, *ultra vires*?

The Deputy Minister of Food (Shri M. V. Krishnappa): The appeal was dismissed on the ground that the Magistrate's finding on facts against the accused was erroneous. As such, the High Court was of the view that the point as to whether the Notification itself was *ultra vires* or otherwise, did not fail to be considered.

Shri Dabhi: In view of this decision, may I know what steps Government propose to take with regard to the control of the vegetable oil products?

Shri M. V. Krishnappa: A similar case is pending in the Allahabad High Court and we are waiting for its decision.

Shri Dabhi: What is the present position. How do Government control at present when these orders have been declared to be *ultra vires*?

Shri M. V. Krishnappa: The present position is that wherever we find it necessary, according to the old notification we issue orders.

Self-governing Institutions

+
*682. { **Shri Ram Krishan :**
Sardar Iqbal Singh :
Sardar Akarpuri :

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 1689 on the 12th September, 1956 and state :

(a) whether Government have taken final decision for the formation of self-governing institutions of people between the State Legislatures at the top and Village Panchayat at the bottom;

(b) if so, the nature of the decision arrived at ?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). As the reorganisation of States has now been completed, the suggestions in the Second Five Year Plan will come up for consideration before the National Development Council at its next meeting on the 8th and 9th December, 1956.

Shri Ram Krishan: May I know the main functions of these institutions?

Shri S. N. Mishra: The question is rather vague. Does the hon. Member mean the main functions of self-governing institutions? Is that for me to say? I can, of course, say what would be their main functions in the context of development. Our intention is to associate them more and more with the development activities.

Shri M. S. Gurupadaswamy: Is the Minister aware that even after the reorganisation of States, there have been no elections to certain self-governing institutions in certain States, as was the case before for a very long time?

Shri S. N. Mishra: That may be so, but that is not what this question is concerned with.